IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.5111 OF 2021

RAMESH CHAND GOYAL

APPELLANT(S)

VERSUS

BALBIR SINGH CHAKKAL

RESPONDENT(S)

ORDER

We have heard the appellant-in-person.

We find no reason to interfere in the order impugned dated 24.02.2021 in D.C. Appeal No. 16 of 2020 passed by the Disciplinary Committee of the Bar Council of India, New Delhi.

Consequently, the Civil Appeal stands dismissed.

Pending application(s), if any, shall stand disposed of.

J	
(AJAY RASTOGI)	
J	
(ABHAY S. OKA)	

NEW DELHI; OCTOBER 04, 2021.